

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1284
ANSWERED ON:27.10.2008
LAW FOR BRICK-KILN LABOURERS
Athawale Shri Ramdas

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to take steps for formulation of a separate law for Brick-Kiln labourers;
- (b) if so, the details thereof;
- (c) whether the Union Government has received any request from All India Brick and Tile Manufacturers Federation, New Delhi and public representatives in this regard;
- (d) if so, the details thereof; and
- (e) the action taken or proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT(SHRI OSCAR FERNANDES)

- (a) & (b): No, Sir. There is no proposal at present to take steps for formulation of a separate law for Brick-Kiln labourers.
- (c): Yes Sir.
- (d): In the representation, a request was made to set up a Committee to examine enactment of a separate law for brick-kiln labourers.
- (e): The Government has already introduced a Bill in the Parliament to evolve schemes for unorganized workers. The Bill also envisages setting up of Advisory Boards. As the majority of brick kiln workers will fall in the category of 'unorganized workers', the issues relating to such workers will also be considered by Advisory Boards.